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IN THE HIGH COURT OF MADHYA PRADESH AT INDORE

BEFORE HON'BLE SHRI JUSTICE PRANAY VERMA ON THE 23rd OF JULY, 2025

WRIT PETITION No. 313 of 2019

KALU Versus SURESHCHANDRA

200-200-00-00-00-00-00-00-00-00-00-00-00	
Appearance:	
None present for the parties.	
OPPER	

ORDER

By this petition preferred under Article 226 of the Constitution of India, the petitioner has challenged the order dated 22.11.2018, passed by Additional commissioner Ujjain Division, Ujjain whereby the appeal preferred by respondent under Section 44 (2) of the M.P. Land Revenue Code, 1959 had been allowed.

- 2. The proceedings are under Section 250 of the MPLRC, 1959. By the impugned order of Tehsildar dated 17.7.2006 has been restored which had directed for delivery of possession of the disputed property to the respondent.
- 3. The petition is pending since the year 2019 and there is no interim order passed in it. In all probability the possession of the disputed land must have been delivered to the respondent by now.
- 4. Be that as it may, since there is no representation on the part of the petitioner, the petition stands dismissed for want of prosecution.

(PRANAY VERMA) JUDGE



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